



2026:AHC:59832

HIGH COURT OF JUDICATURE AT ALLAHABAD

APPLICATION U/S 528 BNSS No. - 35590 of 2025

Ankit Sharma And 2 Others

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Satyendra Nath Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 80

HON'BLE VIVEK KUMAR SINGH, J.

1. Heard Shri Satyendra Nath Tripathi, learned counsel for the applicants and learned A.G.A. for the State respondents.

2. The present application has been filed by applicants for quashing the entire proceeding of Sessions Case No. 384 of 2025 (Old Number Sessions Trial No. 198 of 2025) (State Vs Ankur & others), under Sections 498-A, 354, 376, 511, 323 I.P.C. P.S. Jani, District- Meerut arising out of Case Crime No.230 of 2021, under Sections 498-A, 354, 376, 511, 323 I.P.C. P.S. Jani, District Meerut which is pending in the Court of Additional District & Sessions Judge/Fast Track Court, Court No. 1, Meerut on the basis of compromise done between the parties.

3. It is contended by learned counsel for the applicants that the applicant no.1 is husband of opposite party no.2 and applicant no.2 is devar and applicant no.3 is mother-in-law of the opposite party no.2. A compromise had taken place between the married couple on 27.08.2025 and according to their compromise a joint petition under Section 13B of the Hindu Marriage Act was filed by the married couple before the Family Court, Meerut and permanent alimony has been deposited by the applicant in the family court. It was agreed between the parties that both the parties shall withdraw their cases. This Court has ordered to verify the contents of the compromise dated 27.08.2025 and in pursuance of the order dated 16.09.2025 passed by this Court, the learned court concerned has submitted its report on 06.10.2025 and the contents of the compromise

has been verified by the learned court concerned. The verification dated 06.10.2025 is on record.

4. It is further submitted by the learned counsel for the applicants that the matrimonial dispute has been resolved between the parties, therefore, in view of the said compromise, the pending proceedings before the court below be quashed in the light of the Judgments of Apex Court in the case **B.S. Joshi v. State of Haryana and others, 2003(4) SCC 675, and that of Gian Singh v. State of Punjab, 2012(10) SCC 303.**

5. Learned counsel for the applicants in support of his contention has placed reliance on the judgments of Apex Court in the case of **Narinder Singh vs. State of Punjab reported in (2014) 6 SCC 466, Yogendra Yadav vs. State of Jharkhand reported in (2014) 9 SCC 653 and Parbatbhai Aahir Vs. State of Gujarat reported in (2017) 9 SCC 641** and has submitted that the applicants and opposite party no.2 have settled their differences through compromise and as such opposite party no.2 does not wish to press the aforesaid case against the applicants. Opposite party no.2 ready to withdraw the prosecution of the applicants and in view of the compromise, no fruitful purpose would be served if the prosecution is allowed to go on.

6. On the other hand, learned A.G.A. for the State have no objection to the above submissions.

7. The Apex Court in the case of **B.S Joshi (Supra)** has held that in case the dispute has come to an end, under a compromise/settlement, between the parties, then notwithstanding anything contained under Section 320 IPC there is no legal impediment for this court to quash the proceedings of Section 498-A I.P.C etc, under its inherent powers in view of the recorded settlement between the parties. The Apex Court in the case of **Gian Singh (supra)** has held in para-61 that;

"the power of the High Court in quashing a criminal proceeding or FIR or complaint in exercise of its inherent jurisdiction is distinct and different from the power given to a criminal court for compounding the offences Under Section 320 of the Code. Inherent power is of wide plenitude with no statutory limitation but it has to be exercised in accord

with the guideline engrafted in such power viz; (i) to secure the ends of justice or (ii) to prevent abuse of the process of any Court. In what cases power to quash the criminal proceeding or complaint or F.I.R may be exercised where the offender and victim have settled their dispute would depend on the facts and circumstances of each case and no category can be prescribed. However, before exercise of such power, the High Court must have due regard to the nature and gravity of the crime. Heinous and serious offences of mental depravity or offences like murder, rape, dacoity, etc. cannot be fittingly quashed even though the victim or victim's family and the offender have settled the dispute. Such offences are not private in nature and have serious impact on society. Similarly, any compromise between the victim and offender in relation to the offences under special statutes like Prevention of Corruption Act or the offences committed by public servants while working in that capacity etc; cannot provide for any basis for quashing criminal proceedings involving such offences. But the criminal cases having overwhelmingly and predominatingly civil favour stand on different footing for the purposes of quashing, particularly the offences arising from commercial, financial, mercantile, civil, partnership or such like transactions or the offences arising out of matrimony relating to dowry, etc. or the family disputes where the wrong is basically private or personal in nature and the parties have resolved their entire dispute. In this category of cases, High Court may quash criminal proceedings if in its view, because of the compromise between the offender and victim, the possibility of conviction is remote and bleak and continuation of criminal case would put accused to great oppression and prejudice and extreme injustice would be caused to him by not quashing the criminal case despite full and complete settlement and compromise with the victim. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceeding or continuation of the criminal proceeding would tantamount to abuse of process of law despite settlement and compromise between the victim and wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceeding."

8. In a recent judgment in **Ram Gopal and Another vs. State of Madhya Pradesh, (Criminal Appeal No. 1488 of 2012)**, decided on 29.9.2021, reported in (2022) 118 ACC 318, the Supreme Court once again reiterated that even if the offences are non-compoundable, the High Court can quash the proceedings in exercise of its inherent powers under Section 482 CrPC, having regard to the nature of the offences and the fact that parties have amicably settled their dispute and the victim has willingly consented to the nullification of criminal proceeding. While so holding, it has been pointed out that the High Court can indisputably evaluate the consequential effects of the offences beyond the body of an individual and thereafter adopt a pragmatic approach, to ensure that the felony, even if goes unpunished, does not tinker with or paralyse the very object of the administration of criminal justice system. In para 14 of the said judgment, the principles have been summarized as follows: -

"14. In other words, grave or serious offences or offences which involve moral turpitude or have a harmful effect on the social and moral fabric of the society or involve matters concerning public policy, cannot be construed betwixt two individuals or groups only, for such offences have the potential to impact the society at large. Effacing abominable offences through quashing process would not only send a wrong signal to the community but may also accord an undue benefit to unscrupulous habitual or professional offenders, who can secure a 'settlement' through duress, threats, social boycotts, bribes or other dubious means. It is well said that "let no guilty man escape, if it can be avoided."

9. I have gone through the allegations/charges against the accused/s and I am of the opinion that these are not of such nature as would fall within the excepted class of cases where quashing the proceeding and permitting the accused to go unpunished, would have any detrimental effect on the society at large. As the parties have already settled their dispute, there is no likelihood of conviction of the applicants. In fact, the charges against the applicants stand impliedly withdrawn and abandoned, therefore, in order to secure ends of justice, the proceedings are liable to be quashed.

10. From perusal of the record, it is apparent that parties have entered into compromise and appear to have settled their real disputes amicably,

which has also been verified by the Court below, copy of which report is on record. Thus, it further appears that the opposite party no.2 who would be the key prosecution witness, if the trial were to proceed, have declared their unequivocal intent to turn hostile at the trial. In such circumstances, it is apparent that merits and truth apart, the proceedings in trial, if allowed to continue, may largely be a waste of precious time by the learned court below.

11. Considering the facts and circumstances of the case and the submissions advanced by learned counsel for the parties regarding the compromise entered into between the parties and taking all these factors into consideration cumulatively, the compromise between parties be accepted and further taking into account the legal position as laid down by the Apex Court in the case of **Gian Singh v. State of Punjab, 2012(10) SCC 303, Narinder Singh vs. State of Punjab (supra), Yogendra Yadav vs. State of Jharkhand (supra) and Parbatbhai Aahir Vs. State of Gujarat (supra)** the entire proceedings of the aforesaid case is hereby quashed.

12. In view of the aforesaid, the entire proceeding of Sessions Case No. 384 of 2025 (Old Number Sessions Trial No. 198 of 2025) (State Vs Ankur & others), under Sections 498-A, 354, 376, 511, 323 I.P.C. P.S. Jani, District-Meerut arising out of Case Crime No.230 of 2021, under Sections 498-A, 354, 376, 511, 323 I.P.C. P.S. Jani, District Meerut which is pending in the Court of Additional District & Sessions Judge/Fast Track Court, Court No. 1, Meerut are hereby quashed.

13. Accordingly, present application stands allowed.

(Vivek Kumar Singh,J.)

March 23, 2026
Nitendra